

HIGH COURT OF CHHATTISGARH, BILASPUR

NOTICE

No. 5020 /Reg.(J)/2016,

Bilaspur, dated 24.06.2016

In continuation to the Roster w.e.f. 13<sup>th</sup> June, 2016, following instructions are being issued:-

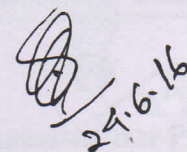
In roster when reference is made to the contempt petition which are tied-up, it means that those contempt petitions which have to be listed as per the rules before same Bench or which have already been assigned to any particular Judge shall continue in that Court.

In case the order contempt of which is alleged has been passed by a Judge who has retired or is no longer in the High Court, then the contempt petition shall be listed before the Single Bench-I or as directed by Hon'ble the Chief Justice.

In case, the order has been passed by a Division Bench and one Judge has retired or is no longer in the High Court, then the contempt petition shall be listed before the Bench in which the other Judge is a Member.

In case, both the Judges who passed the order are not available, then the matter shall be listed before a Bench headed by Hon'ble the Chief Justice, or as directed by Hon'ble the Chief Justice.

By order of Hon'ble the Chief Justice,



(Ramashankar Prasad)  
Registrar (Judicial)